NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES:

Gujrat Borosil Ltd.

V/s.

M/s. Waaree Energies Ltd.

SECTION OF THE COMPANIES ACT: I & BP of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

45 Adv. Shambhy Tha for Respondent shambly the a/w Adv. Rohan Lavkumar

Councel, M. o. Applicant of Applicant of Adv. Ms.

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ORDER CP NO. 13/ I&BP/NCLT/MB/MAH/2017

LC.B.L

Petitioner Counsel, having realized that proper notice as contemplated u/s.8 of I&BP Code has not been given before filing this Petition, sought for withdrawal of this Petition with a liberty to file afresh in accordance with the provisions of Insolvency & Bankruptcy Code, this Bench, accordingly, dismisses this Company Petition by giving

liberty to the Petitioner to file afresh on the same cause of action in compliance with the provisions of Insolvency and Bankruptcy Code. If at all original documents are lying with the Registry, the Registry is hereby directed to return all those originals to the Petitioner.

Sd/-

B. S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)